## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 204/9/NCLT/AHM/2017

Coram:

.

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

**Maize Products** 

V/s.

Khushi Foods Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. Adv. Vaibhavi Nanavah Advocak ketitioner

2. Adv. Rachité Shah Advocak ketitioner - Rhah

3. Adv. Ragvi Mehka Advocak ketitioner R2.

4. Rételh facteurs s Amni Partaula Misseril Brance (Survil Brance)

· Advoerte Restant.

<u>ORDER</u>

Learned Advocate Ms. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah with Learned Advocate Ms. Rajvi Mehta i/b Nanavati & Nanavati present for Operational Creditor/Petitioner. Learned Advocate Mr. Ritesh Patadia with Learned Advocate Ms. Ami Patadia with Learned Advocate Mr. Dinesh Patadia with Learned Advocate Mr. Sunil Bhavsar present for Respondent.

Learned Advocate Mr. Sunil Bhavsar filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within ten days serving a copy in advance to petitioner.

List the matter on 23.01.2018 for objection of Respondent, if any, and for hearing before admission.

MANORĂMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL